

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-21/2008(Pt.)/4149/A.

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Joint Registrar,  
Gauhati High Court,  
Itanagar Permanent Bench.

Dated Guwahati, <sup>th</sup> 12 May, 2023.

Sub:- **Casual leave alongwith Station leave permission.**

Ref:- No. HC(IB)-VIG/01/2023 dated 01.05.2023.  
No. HC(IB)-VIG/01/2023 dated 03.05.2023.

Sir,

With reference to the above, I am directed to inform you that Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, West Kameng District has been granted **casual leave on 15.05.2023, alongwith station leave permission w.e.f. evening of 13.05.2023 to 15.05.2023**. Further, his earlier prayer for **casual leave on 06.05.2023, alongwith station leave permission w.e.f evening of 04.05.2023 to 07.05.2023** may be treated as cancelled as per his request. A senior Judicial officer at the station will remain in charge of his Court and office in his absence.

Yours faithfully,

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-21/2008(Pt.)/4150-4151/A, dated** , 12-05-2023

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, West Kameng District, Arunachal Pradesh.

✓ 2. The Project Manager, Gauhati High Court.

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**